cation as pait of the Education Policy I would like io know Irom the hon. Minister as io what is ihe role oi physical education in the proposed new Education Policy. Also I would like to know front the hon. Minister whether she will consider the suggestion that physical education shouJd be considered aw an integral part of education in the final Education Policy.

SUSHILA -SHRIMATI ROHATGI: No final policy as such has emerged. I would lite to inform hon. Members. The other day we presented a "Presentation", but I woilld like to say that even in the "Presentation' reference has been made to the importance given to physical education.] would like to allay if he has any fears i'1 that regard,

श्री सत्य प्रकाश मालबीय : मान्यवर, मंत्री जी के उत्तर के भाग 'ग' से मेरा प्रका सम्ब-निधत है। उन्होंने कहा है कि एग्रीकल्चरत, मोडिकल, बोटिरनरी और इंजीनियरिंग कालेजों में नया बेतनमान देने की जिम्मेदारी राज्य सरकार की हैं। मैं जानना चाहता हूं कि जो कोन्द्रीय विश्वविद्यालय हु उनसे सम्त-दध इस प्रकार के कालेजों में नया बेतनमान दोने की जिम्मेदारी केन्द्रीय सरकार को है या राज्य सरकार की ?

श्रीमती सुत्रीला रोहतनी : जो केन्द्रीय युनिवर्सिटी से सम्बद्ध है उनमें यूनीफार्म पे-स्केल चल रही हैं। बाकी वो एग्रीकरण्वरल कालेजेज वगरह है उनसे दूसरी मिनिस्ट्री सम्बद्ध है या राज्यों से सम्बन्धित हैं।

श्री सत्य प्रकाश मालवीय : मंत्रा प्रश्न यह है कि केन्द्रीय विद्यविद्यालयों से सम्बन्धित कालेज कहां-कहां है और उनको नया बेतनमान दोने की जिम्मेदारी केन्द्र सरकार की है अथवानहीं।

CHAIRMAN The Minister has already stated that so far as Central Universities are concerned, uniform Pay scaes prevail. Therefore, Prof. Lakshmanna.

C. LAKSHMANNA: PROF. Chairman, Sir, the Minister has stated

that in the Central Universities, there is i uniformity of pay scales. Consequent upon the uniformity of pay are the Physical Education teachers, Directors, etc. enojying the same statu sas their equivalents other Departments? If so, do thev form part of the academic bodies like Boards of Studies, Faculties, Academic Council etc.?

to Question*

MR. CHAIRMAN; Prof. Lakshmanna, the question relates to pay scales. Next question No. 22.

PROF. C. LAKSHMANNA: Sir, the pay scales are always included.

Safely Committee to review toxic effect of drugs

22. DR. JOSEPH LEON D'SOUZA:! SHRIMATI MAIMOONA SUL-TAN:

Will the Minister of HEALTH AND FAMILY WELFARE be ple>s-d to state:

- fa) whether it is a fact that Government have received memorandum from ihe consumer associations demanding the setting up of a safety committee to review periodically the toxic and harmful effects
- tb) whether it is also a fact that it has been demanded that not only strict quality control may be maintained but also only those drug manufacturing .'ompanies who possess testing laboratories may be allowed to function:
- (c) whether it is a fact that some organisations have also demanded for a time bound programme for banning harmful drugs and irrational combinations and set up of testing laboratories bi' September, J986 failing which protest meeting and dharnas throughout the country will be organsed; and

tThe question was actually asked OH the floor of the House by Dr. Joseph Leon D'Souza.

(d) if so, what action Go-ernment have taken thereon?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) to (c) Yes, Sir

- . (d) (i) Under the aegis $_0$ f the Drugs Consultative Committee, a Committee hac been constituted, to review toxic and harmful effects of drugs.
- (ii) The Drugs and Cosmetics Rules haVe heen amended, insisting upon each manufacturer to have his own testing facilities.
- (iii) Government has amended the Drugs and Cosmetics Act empowering it to prohibit the import, manufacture and sale of irrational and harmful drugs.

DR. JOSEPH LEON D'SOUZA: Mr. Chairman, Sir, in recent years, the incidence of fatal and toxic effects caused hy drugs circulating in the market has assumed alarming proportion;. Responsible forum a sdnhte press have voiced deep concern in order to focus the attention of ihe Government for thj urgent need to take measures to combat the situation war footing. In all the countries in the world, there exists a special high-power safety committee. It periodically monitors the toxic and fatal effects >f harmful and irrauonal combination of drugs and enforces strict mandatory safety conditions for their usage to ensure maximum safety to the consumers. Unfortunately, in India

lack an adequate system of watching this vital question. You will appre-

e that this ¹⁵ a matter of grave public importance. Many lives have been lost. Wil' the hon. Minister give a_n assurance io seriously consider the setting up of a hi^u-power safety Committe* to meet the hazards of the present situauon?

MR. CHAIRMAN: Mr Bhandare, come he other side, please. You should i the Member and hair

SHRI MURLIDHAR CHANDRAKANT BHANDARE: T did not reslsice % Sir. I orry.

SHRI S. KRISHNA KUMAR; Sir, the Government is fully aware of the impor-

tance of ensuring quality control of drugs and their therapeutic efficienty in order to protect the interests of the consumers. Sir, the hon. Member is correct that several consumer groups and organisations have given representations to Government. And, Sir, we have taken whatever action is possible on these representations.

Sir, there is already a Sub-Committee, appointeed from 1979 onwards of the Drug Advisory Committee constituted, under section 7 of the Drugs and Cosmetics Act, which is acting as a safety committee or an expert committee and which keeps a constant watch on harmful, spurious and other drugs. As soon as r^p.tsentations are received or suo molu this Committee conducts investigations and take; expert advice and takes action to bm or control harmful drugs. The other part of the question relates to the entire question of mentation of the drug contro! system in the country in which the ro'j of the Central Government is only advisory. It is, a State subject and it is the States which have the full responsibility of enforcing the drug control regulation.

MR. CHAIRMAN: Yes, put your second supplementary.

DR. JOSEPH LEON D'SOUZA- Sir, I was on the question of Safety and I was not on the question of quality control. Mr. Minister, you have not answered by question on safety, but you have answered about quality control on which I would like to put a supplementary now. Your earlier answer was irrelevant.

SHRI S. KRISHNA KUMAR: Quality control includes safety also.

MR. CHAIRMAN: The Minister can answer both the questions together.

DR. JOSEPH LEON D'SOUZA: Sir, you wil) appreciate my point, I $_{\rm w}$ as very clear

MR. CHAIRMAN: Yes. Put your question

DR. JOSEPH LEON D'SOUZA: Sir, now T come to my supplementary. Sir, various consumer organisations have demanded the implementation of the mandatory provisions to install a quality control

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laboratory attached to th? drug-manufacturing units. However, this problem is sobly restricted to the sphere if the small-scale sector due to the higher financial costs involved. Tt is, therefore, understandable that the Government is hesitant to en orce rigidly this provision in order to avoid serious repercussions. Now. Sir, my quesion is this; It is obligatory on the part of 'he Government to ensure that the drugs circulated to the public fo- consumption pass the quality control tssts. Therefore, honourable Minister seriously consider the question of setting up in a phasnanner, region-wise, quality control atories to meet the existing stipulations?

SHRI S. KRISHNA KUMAR. Sir. the question of safety \mathbb{C} f drugs i_s integrally connected with the entire question of quality control and this is my answer to the first question.

My answer to the second suplementary is that it is true that out of the 9,250 manufacturers of drugs in thib country, 80 per cent of the drugs are manufactured by about 150 major and medium units which have adequate testing facilities. We about 9,000 small-scale raits which were given time up to the 1st January 1980 to introduce the testing facilities. But it is rect that some of these units have not started the testing facilities and are utilising .other approved laboratories which was the dispensation before that cut-off date. We have been impressing un->n the State Governments the need to enforce the regulations regarding the testin? facilities the State Governments ar; the licencing authorities. We have four major nationnl Out of th; 31 States and laboratories. Union territories in the country, only 14 States and Union territories have the appropriate and adequate testing facilities. Tlie other States are utilising the Central Government laboratories as their analysts for testing. It is a qustion: of financial resources. We have been, asking the State

Governments to improve the infrastracture for drug control and testing.

to Question,

MR. CHAIRMAN: Mr. Vijaya Mobana Reddy.

SHRI VIJAYA MOHANA REDDY: Sir, chloral hydrate is a toxic drug and is habit-forming and it is being used to adulterate toddy causing thuds inds of deaths in the country. The toddy contractors make millions of rupees because by adulterating toddy with chloral hydrate, they need not have to tap the toddy from the trees. Has the Government any plan to ban this dangerous habit forming to ric drug?

SHRi S. KRISHNA KUMAR; This comes under the Food Adulteration Act, and certainly any complaint can be looked into under that Act.

श्री बीरनेत वर्माः श्रीमन्, मं माननीय मंत्री जी से यह पूछना चाहता हुं कि इस प्रकन की गंभीरता को समभते हुए क्या वह यह बताने की कृपा करेंगे कि हाल ही में वम्बई के एक अस्पताल में ड्रम के यियुज के कारण चार बच्चे पालियो वैक्सीन के इंजेक्शन लगने के तरन्त बाद मर गए और तीन की हालत गंभीर है और जिस कमेटी की उन्होंने चर्चा अवने बयान में की है, क्या इस कमेटी ने एसे ड ग्ज की दौरिटंग पहले की थी ? मान-नीय संत्री जी यह भी बतायोंगे कि यनिचैत जो गाजियाबाद की एक प्रसिद्ध फर्म है, उसके द्वारा तैयार किया गया इंजेक्शन में ने मंत्री जी को दिया था जिसमों फार ने मैटर दिसलाया था. उसके बार में उन्होंने क्या कार्यवाही की हैं ?

तीसरों, जो वालंटरी हैं ल्थ एसोसियेशन आफ इंडिया ने हाल में एक सेमिनार किया था, उसकी रिकमंडेशेंस के उपर सरकार ने क्या कार्यवाही की हैं?

SHRI S. KRISHNA KUMAR: Sir, ihe Government of India shares the serious concern of the hon. Member about tht tragedy which happened in Bombay on Monday when in the....

SHRI VIRENDRA VERMA: What about the action taken?

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SHRI S. KRISHNA KUMAR: I am coming to that. Four children lost their Jive* apparently as a result of the reaction of this vaccine. We have sent a high level team to Bombay. We are in touch with the State Government authorities. This vaccine is produced by the Maharashtra Government's own Haffking Institute. We understand that the Maharashtra Government has also instituted an investigation into the matter. The particular batch has been stopped wherever it had been despatched. We are in combat touch with the situation and we will take whatever action is possible in this matter.

श्री वीरन्द्र वर्मा : मात्यवर, मेरे दो और प्रश्न थे। माननीय मंत्री जी बतायोंगे कि युनिचीम वो गाजियाबाद की एई ही उसका एक इंजे-क्शन मैं ने मंत्री जी करे दिया था, जो भी इसी प्रकार का डांजरस डाग था जिसमें फारने मैटर था, उसके सम्बन्ध में जापने क्या कार्य-वाही की है ? दूसरे जो वालंटरी एसोसिय-शन है.. (ध्यवधान) उसका अभी जो सीम-नार हुआ था उसने रिकर्मडोशन की थीं। उनकी सिफारिशों पर कोई कार्यवाही आपने ਕੀਵੀ?

MR. CHAIRMAN: He has survived after your injection. It shows that... .. (Interruptions) You say that you gave your injection. (InrerrupMoTis)

श्रीमती मोहसीना किवयई : महादेय, में बद तो टेस्ट कर नहीं सकती । उस इंजेक्शन को मैंने भेजा है और माननीय सदस्य को भी इस बारे में लिखा है। उसके मताल्लिक जो मैंने लिखा है, उसकी कापी फिर भेज दूंगी। यह सवाले इससे निकलता नहीं है, नहीं तो मैं इसकी जानकारी दे देती। अपका यह जानकारी मैं, भेज दूंगी। जो मेरे क लीग ने अभी बताया कि हम पूरी तरह से उनकी बात को इंडोर्स करते हैं। इसलिए इसको स्ट्रीयन करने के लिए हम पूरी कोशिक कर रहे हैं। मैं यहां यह भी एड करना चाहती ह कि---

Tn the Seventh Five Year Plan we are proposing; two more testing laboratories one in Tamil Nadu and other in Bombay. In Tamil Nadu we have our

own land. In Bombay we are in touch with the Government and I will ask the Member to help us in getting the land in Bombay, because getting land in Bombay is a very difficult task.

Questions

MURLIDHAR CHANDRA-SHRI KANT BHANDARE: Now you have your own Chief Minister there.

SHRIMATI MOHSINA KIDWAI: We know the shortcomings ol thi quality control and the Central Government is fully conscious about it. We are trying to do our best to strengthen drug control system and to see that this facility is spread all over the country.

SHRI M. KADHARSHA: Sir, the hon. Deputy Minister is trying to take refuge under the Drugs and Cosmetics (Amendment) Act and pasing the responsibility on the States. Sir, this Drugs and Cosmetics ^Amendment) Act was passed in 1982. I would like to know how many prosecutions have been launched by the Government since then. Sir, the Health Minister herself has stated that no State in India has qualified Drug Controllers. There are only 5 laboratories and 350 Drug Inspectors in the country. Docs Government think that strength is sufficient to check the manufacture of drugs? Sir, the Hathi Committee which has appointed by tbe Government to go into all the aspects of the drug industry, submitted its report in 1975. As in the case of other Committees' reports, this report is also gathering dust in the Government corridors. Is this also Ihe responsibility of the State Governments? I would like to know what is the assistance given by the Centre to the States to establish laboratories and to improve the strength of the Drug Controllers and Drug Inspectors.

SHRI S. KRISHNA KUMAR: Not only from the time of the amendment of the Act in 1982 but from the very beginning, drug control has been a State subject. The responsibility of tbe Central Government is largely to

ensure uniformity of operations in the and is largely advisory in States nature. Sir, I have the figures of the prosecutions here. They are of three types. For offences relating to manufacture and sale, there were 13 prosecutions in 1982-83 and 6 prosecutions in 1983-84. For offences relating to manufacture and sale of misbranded adulterated drugs, drugs and were 53 prosecutions in 1982-83 and 47 prosecutions in 1983-84. For other contraventions there were 165 accuitons in 1982-83 and 233 prosecutions in 1983-84.

Sir. the hon. Members is correct that ot the total number oi 2500 or so sanctioned posts of Drug Inspectors, only 625 posts have been filled up bythe States which, again is a lacuna on the part of the States. As regards the Hathi Committee report, the main recommendation is that Ihe drugs should be sold in their Generic names and not in a multiplicity of brand names. This mater is pending in the Supreme Court and is sub judice.

SHRI SUKOMAL SEN: Sir, I would like to know from the hon. Minister whether the Government has identified Ihe drugs which have harmful effect and which are banned developed in countries but are in circulation in our If so, I would like to know country. the nature of those drugs. Both the Ministers have said about effective control of drugs. My hon. colleague has also said about the Hathi Committee report. It is a fact, whether the Minister agrees or not, that our market is full of spurious drugs. Few days hack, I found that a patient was advised by eminent doctors to take altroxin for three months. He took the treatment. He went to the doctor again. The doctor found that altroxin was spurious and the condition of the patient had deteriorated. Sensitive drugs are being adulterated spurious drugs are being sold in the market openly. He says that it is the fault of the State Government that

they are nol appointing Drug Comic lers. But the fact is

to Questions

MR. CHAIRMAN: Question please.

SHRI SUKOMAL SEN: What is the Central Government actually doing to malpractices in drugs and prevent also to eliminate spurious drugs from the market? The Hathi Committee Report was given in 1975 and no steps have been taken about it tili now.

KRISHNA KUMAR: As SHRI S regards the first part of the question, out of the 33 drugs banned in one another, as intimated by WHO, 10 drugs have been banned by the Seventeen us since intimation. drugs have never been existent in the country. There application was no drugs. for these We have never introduced these drugs. As regards the other 7 drugs, we are continuing with the drugs because they are relevant to the socio-economic and disease pattern situation in the country. The names of the drugs are: Hydroxin, Phenopharmin, Analgin. Do you want the entire list?

MR. CHAIRMAN: No.

SHRI S. KRISHNA KUMAR: I would also like to clarify that it does not mean that if one country bans a drug, it is banned in a'4 the countries. For instance, the very first drug, hydroxylene is banned in Japan, Greece, Norway, Spain, etc. but is used in 34 countries including Canada, France. Germany, Mexico and India. third one is banned in Japan but is used in 40 countries including India.

MR CHAIRMAN: Next Question.